

having jurisdiction over more than one State, it was provided that the Advocate-General of each of the States shall be the Chairman by rotation for a period of two years. In the case of the Bar Council of Delhi, it was provided that an Advocate nominated by the Central Government shall be the Chairman for a period of two years.

(b) The Government is considering the question of amending the Act with a view to restoring the position as it stood prior to the amendment made in 1976.

Dead lock over Agreement signed by Indo-Burmah Petroleum Company

5764. SHRI DINEN BHATTACHARYYA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that even after signing of draft agreement by the Management and Union, the final long term settlement of Indo-Burmah Petroleum Company is in a deadlock for more than one year due to its non-approval by the Bureau of Public Enterprise and his Ministry; and

(b) if so, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). There has been some delay in the clearance of the proposal for Long Term Settlement covering the labour staff of Budge Budge Installation of the Indo-Burmah Petroleum Company Limited. The proposal has since been cleared by Government.

Reconsideration of cases of victimised Workers for participating in the Trade Union Activities

5765. SHRI DINESH JOARDER: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board has started reconsidering the cases of the workers who were victimised before

and after the 1974 Railway Strike, for participating in the Trade Union activities and movements; and

(b) what is the Government's attitude towards the said victimised workers?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). It was made clear in the Railway Minister's Budget Speech that all dismissed and removed employees of May 1974 strike will be reinstated, all break in service condoned, transfers annulled and all such punitive action rectified. This has been implemented.

सहजनवां रेलवे स्टेशन के तहसील बांसगांव के गांवों से होती हुई नई रेल लाइन

5766. श्री किरंगी प्रसाद : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर रेलवे गोरखपुर के अन्तर्गत रेलवे स्टेशन सहजनवां से तहसील बांसगांव के गांवों से होती हुई नई रेल लाइन के निर्माण की कोई योजना है :

(ख) यदि हां, तो अब तक कितने सर्वेक्षण किये गये हैं ; और

(ग) अब तक कितनी प्रगति हुई है और उस पर काम के कब से शुरू किये जाने की सम्भावना है ?

रेल मंत्री (प्रो० मधु दंडवते) : (क) से (ग). जी हां, बांसगांव होकर सहजनवां से दोहरीघाट तक रेलवे लाइन के निर्माण के लिए सर्वेक्षण पूरा हो चुका है और रिपोर्ट की जांच की जा रही है। इस रिपोर्ट की जांच पूरी कर लेने के बाद इस परियोजना के निर्माण के सम्बन्ध में विनिश्चय किया जायेगा, लेकिन यह संसाधनों की उपलब्धता पर निर्भर करेगा।